

**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 278/19**

**CBI Vs. A. K. Rajput & Ors.**

**23.09.2020**

Present: Dr. Jyotsna Sharma, Ld. PP for CBI.  
IO/Insp. Shitanshu Sharma in person.

The matter has been listed today for seeking some clarifications from the IO of the case.

Clarifications sought from the IO. Put up on 5.10.2020 for seeking clarifications, if any, from the accused persons.

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Date: 2020.09.23  
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( AJAY GULATI )  
Spl. Judge (PC Act), CBI-12  
RADCC/New Delhi/23.09.2020

**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 284/2019**

**CBI Vs. Jitender Kumar & Ors.**

**23.09.2020**

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.

Sh. S. P. Nangia, Ld. Counsel for A1, A4 and A5.

Sh. Dhruv Chaudhary, Ld. Counsel for A2, A3, A13 and A14.

Sh. Ankit Aggarwal, Ld. Counsel for A6.

Shri Prateek Yadav, Ld. Counsel for A11.

Ms. Kamlesh Mahajan, Ld. Counsel for A12.

Accused persons namely **A1** Jitender Kumar, **A2** Ashok Madan, **A3** Bharat Bhushan, **A4** Ankush Gupta, **A6** Mahender Goyal, **A10** Vishal Kapoor,

Other two accused persons namely **A11** Rajender Singh Yadav and **A12** Subhash Chand Sharma are present pursuant to order dated 2.3.2020.

Proceedings against A7 have already abated.

None for A8 and A9.

Vakalatnama filed on behalf of A11 Rajender Singh Yadav and A12 Subhash Chand Sharma.

Matter has been listed today for appearance of additional accused persons namely A-11 to A-13 who were summoned vide order dated 02.3.2020 as also for furnishing surety bond on behalf of A14 Deepak Madan.

Application seeking exemption from personal appearance has been moved on behalf of A5 Ms. Kamlesh Gupta and A13 Anil Saxena.

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Heard. In view of the reasons stated in the applications, A5 and A13 are exempted from personal appearance only for today.

Separate application seeking permanent exemption from personal appearance has been moved on behalf of A12 Subhash Chand Sharma stating that the accused is a senior citizen aged about 67 years and is suffering from various ailments. Besides that he underwent Open Heart Surgery in the year 2018. In support of the assertions made in the application, copies of medical documents have also been annexed. A12 is present in Court today and it can be seen that even with a stick, he is unable to walk.

In view of the reasons stated in the application and the fact that the accused is a senior citizen, he is permanently exempted from appearing before the Court.

No one has appeared on behalf of A8 and A9 nor any request for exemption has been made on their behalf.

Separate applications have also been moved on behalf of A11 Rajender Singh Yadav and A12 Subhash Chand Sharma seeking regular bail in the present matter stating that the investigation has already been completed and charge sheet has been filed and that they have fully cooperated with the investigating agency during the course of investigation.

I have gone through the record. In view of the fact that the applicants have not been arrested during the course of investigation and charge sheet has already been filed, and the fact that no useful purpose would be served by sending the applicants behind the bar at this stage, applications are allowed. A11 Rajender Singh Yadav and A12 Subhash Chand Sharma are admitted to bail on their furnishing bail bonds in the sum of Rs. 25000/- each with one surety each of like amount.

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Accused A11 Rajender Singh Yadav and A12 Subhash Chand Sharma have moved their bail bonds whereas surety bond has been moved on behalf of A13 Deepak Madan. The same are accepted till 20.10.2020, pending verification of surety documents.

All the three accused persons have produced RC as a surety document. The original of the same are placed on record and Robkars issued to the sureties of the above-named 3 accused persons.

Shri S.P. Nangia, Ld. Counsel appearing for A1, A4 and A5 states that he has not received copies of supplementary charge-sheet whereas Shri Prateek Yadav and Ms. Kamlesh Mahajan, Ld. Counsel appearing for A11 and A12 respectively state that they have not received any documents of the present case.

The IO is not present today. Shri Pramod, Pairvi Officer of the CBI present in Court is directed to inform the IO/HIO of the case to supply the requisite documents to the Ld. Counsel for the above-named accused persons on their e-mail.

Put up for further proceedings on 20.10.2020, to be taken up through virtual mode in case physical functioning of the courts does not resume by the next date of hearing.

Electronic notice be issued to A8 and A9 for the next date of hearing.

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**Spl. Judge (PC Act), CBI-12**  
**RADCC/New Delhi/23.09.2020**

**IN THE COURT OF SH. AJAY GULATI :  
SPECIAL JUDGE (PC ACT) CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI**

**CC No. 281/2019 & 282/2019  
CBI Vs. Lalit Kumar and others**

**23.9.2020**

Present : Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.  
Shri Badrinath Balasubramaniam, Ld. Counsel for A-4.  
None for other accused persons.

Application seeking exemption from personal appearance of accused Rajnish Baldev Bhatia has been filed.

For the reason stated in the application, the application is allowed and the personal appearance of accused Rajnish Baldev Bhatia is exempted for today.

The Trial Court Record of both the cases is before the Hon'ble High Court of Delhi. It has been stated by the Ld. Counsel that both the matters are pending consideration before the Hon'ble High Court of Delhi for 10.11.2020. Hence, both the matters be again listed before this Court on 18.11.2020 for further proceedings, to be taken up through video conference in case physical functioning of the courts does not resume by the next date of hearing.

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Date: 2020.09.23  
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**( AJAY GULATI )**  
**Spl. Judge (PC Act) CBI -12**  
**RADCC/New Delhi/23.9.2020**

**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 169/2019**

**CBI Vs. R.S. Rana and another**

**23.09.2020**

Present: Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.  
Dr. Sushil Gupta and Shri R.K. Bharani, Ld. Counsel for A-2.  
Ms. Manisha Sharma, Ld. Counsel for A-3.  
Proceedings against A-1 have already been abated.  
A-3 Manish Tyagi is also present in person.

As directed on the last date of hearing, the CBI has already sent on court e-mail its comprehensive reply to the application of A-3 Manish Tyagi. Copies of the same have also been sent on the e-mail of Ld. Counsel for the applicant/accused A-3 Manish Tyagi as also on the e-mail of Ld. Counsel for the non-applicant/accused A-2. Ld. Counsel for the accused A-2 however states that this is the same reply which was filed by the CBI on the last date of hearing. In response, Ld. PP submitted that the reply now filed by CBI is slightly more detailed. Ld. PP further stated that she will explain in the course of arguments as to how will the evidence of A-3 Manish Tyagi aid the prosecution case.

Further arguments heard from both the sides on the application of applicant/accused A-3 Manish Tyagi seeking to become an Approver.

Put up on 13.10.2020 for clarifications and/or in the alternative for orders.

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Date: 2020.09.23  
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**Spl. Judge (PC Act), CBI-12  
RADC/New Delhi/23.09.2020**

**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 287/19**

**CBI Vs. Rajesh Khatri**

**23.09.2020**

Present: Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.  
Shri Ajit Singh, Ld. Counsel for the accused.  
Accused Rajesh Khatri has also joined through Video  
Conference.

The matter has been listed today for framing of formal charge  
against the accused as he had conceded the charges as proposed in the  
charge-sheet.

Charge has been framed against the accused for the offence  
punishable under Section 13(2) read with Section 13(1)(e) of the Prevention  
of Corruption Act, 1988 to which the accused plead not guilty and claim trial.

Put up on 17.10.2020 for admision/denial of documents by the  
accused.

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**Spl. Judge (PC Act), CBI-12**

**RADCC/New Delhi/23.09.2020**